

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:49

ANSWERED ON:01.08.2011

ENVIRONMENTAL CLEARANCE TO PROJECTS

Dhanaplan Shri K. P.;Jardosh Smt. Darshana Vikram;Khaire Shri Chandrakant Bhaurao;Pandey Saroj;Patel Shri R.K. Singh;Pathak Shri Harin;Patil Shri C. R. ;Rani Killi Krupa;Rathwa Shri Ramsinhbhai Patalbhai

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the details of the major developmental projects viz; irrigation, power, housing, mining, etc. pending with his Ministry for clearance, State and Union Territory-wise at present;
- (b) the reasons for the pendency alongwith the period since when these are pending project-wise; (C) the number of projects cleared during each of the last three years and the current year, State and Union Territory-wise;
- (d) the number of projects rejected during the above period, State and Union Territory-wise alongwith the reasons therefor; and
- (e) the steps taken/strategy proposed by the Government for early clearance of the pending projects in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT & FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) The details of the developmental projects covering hydropower sector including irrigation, thermal power, mining, and building and construction projects which includes housing, which are pending presently with the Ministry of Environment & Forests for environmental clearance, State and Union Territory- wise is given at Annexure-1.
- (b) Many projects are perceived to be pending for environmental clearance but the main reason is non-submission of complete information by the project proponents in the Environmental Impact Assessment (EIA) Report and Environmental Management Plan (EMP) for the projects received for environmental clearance under the Environmental Impact Assessment (EIA) Notification, 2006.
- (c) The details of developmental projects covering hydropower sector including irrigation, thermal power, mining, and building and construction projects which includes housing which have been granted environmental clearance by the Ministry of Environment & Forests during the last three years and during the current year State and Union Territory-wise is given at Annexure-2.
- (d) The details of developmental projects covering hydropower sector including irrigation, thermal power, mining, and building and construction projects rejected environmental during the last three years and during the current year State and Union Territory-wise is given at Annexure-3.
- (e) The steps taken for expediting appraisal of proposals for grant of environmental clearance include:
 - i. Regular meetings of the Expert Appraisal Committee covering the various sectors.
 - ii. Regular updation of status of projects for environmental clearance on the Ministry's website for the benefit of all stakeholders.
 - iii. Sector specific Manuals have been prepared and uploaded on the Ministry website to facilitate better preparation of EIA-EMP Reports by the project proponents.
 - iv. A number of Circulars on the EIA Notification 2006 and the process for obtaining environmental clearance have also been uploaded on the MOEF website to facilitate the project proponents in preparation of EIA-EMP reports with all relevant information.